

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

No. L-1/250/2019/CERC1

Dated: 26.10.2023

NOTIFICATION

In exercise of the powers conferred under Section 178 read with Part V of the Electricity Act, 2003 (36 of 2003), and all other powers enabling it in this behalf, and after previous publication, the Central Electricity Regulatory Commission hereby makes the following regulations to amend the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020 (hereinafter referred to as “the Principal Regulations”), namely:

1. Short Title and Commencement:

- (1) These regulations may be called the Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (Third Amendment) Regulations, 2023.
- (2) These regulations shall come into effect from the date of publication in gazette.

2. The following proviso shall be inserted in sub-clause (d) of Clause (3) of Regulation 5 of the Principal Regulations:

“Provided that where an inter-regional HVDC transmission system planned to supply power to a particular region is operated to carry power in the reverse direction due to system requirements, the percentage of Yearly Transmission Charges of such transmission systems to be considered in the National component shall be 30% or more in accordance with sub-clause (a) of Clause (1) of Regulation 6 of these regulations.”

3. Sub-clause (a) of Clause (1) of Regulation 6 of the Principal Regulations shall be substituted as follows:

“(a) Regional Component of HVDC (RC-HVDC) comprising of 70% of Yearly Transmission Charges of HVDC transmission systems planned to supply power to

the concerned region, except HVDC transmission systems covered under sub clauses (a), (b) and (c) of Clause (3) of Regulation 5:

Provided that where an inter-regional HVDC transmission system planned to supply power to a particular region is operated to carry power in the reverse direction due to system requirements, the percentage of Yearly Transmission Charges of such transmission systems to be considered in the Regional component and the National component shall be calculated as follows:

$$\text{HVDC}_r \text{ (in \%)} = (\text{MW capacity of power flow in the reverse direction} / \text{MW capacity of power flow in the forward direction}) \times 100$$

Where, HVDC_r (in %) is more than 30%, the Yearly Transmission Charges corresponding to HVDC_r shall be considered in the National component and the balance in the regional component.

Where, HVDC_r (in %) is equal to or less than 30%, 30% of Yearly Transmission Charges shall be considered in the National component and 70% in the Regional component:

Provided further that the MW capacity of power flow in reverse direction shall be certified by NLDC by way of actual power flow equal to such capacity; and”

Sd/-
(Harpreet Singh Pruthi)
(Secretary)

Note:

(1) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2020, were published on 01.07.2020 in Part III, Section 4 of the Gazette of India (Extraordinary) No 243.

(2) The Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) (First Amendment) Regulations, 2023 were published on 01.03.2023 in Part III, Section 4 of the Gazette of India (Extraordinary) No 149.